

(1) M/S. Deepak Mishra
 A-200,
 B.S. Tirthay
 P. S. P. P.
 M.P. J. Roy
 R. Rath

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 217 1995

Pradeep K. Dey, Father, Applicant(s)

Versus

Union of India, Respondent(s)

Sr. No.	Date	Order with Signature
	24/4/95	<p style="text-align: center;">Registered</p> <p style="text-align: center;">S. Registrar</p> <p style="text-align: center;">Registration</p>
1	25.4.95	<p>Heard learned counsel for the petitioners. The averments in the petition show that the petitioners have approached this Tribunal on an apprehension that due procedure may not be adopted by the Appointing Authority to fill up the post which is ^{is} vacant on 21.6. 1995. It is stated that the authorities are not following due procedure by calling names from the Employment Exchange who are eligible to be considered for the post etc. Except this averment made in the petition there is no other material to satisfy the Tribunal that there is a <u>prima facie</u> case for admission. Leaving liberty to the petitioner to approach this Tribunal whenever cause of action arises this petition is dismissed without admitting.</p> <p style="text-align: right;">VICE-CHAIRMAN</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Registration</p> <p style="text-align: right;">S. Registrar</p> <p style="text-align: right;">F. D. D. M. 2 D. M. 28895, B. M. 28895, B.</p>

25.4.95

Bench